

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO.4698
TO BE ANSWERED ON 30/03/2017

FORMULATION OF POLICIES BY PANCHAYATS

†4698. SHRI DEVJI M. PATEL:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) Whether it is a fact that the villages can be developed if the policies are framed and line of implementation is designed at the village level itself there by following 'Bottom-to-Up approach' instead of 'Top-to-down-approach';
- (b) if so, the details thereof;
- (c) the details of the scheme of the Government to encourage Gram Panchayats to formulate their own policy which suit their needs and implement them accordingly; and
- (d) whether the Government is considering to get the work of Gram Panchayats monitored by the locally available officers like teachers, doctors, anganwadi workers, agriculture assistants, veterinary doctors, employees of electricity department and telephone linemen with whom link of rural masses is more established paring the way for smooth functioning of Panchayats and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM RUPALA)

(a) & (b) Villages can be developed through policy of 'Bottom-to-Up approach'. Article 243G of the constitution also mandates Panchayats, being institution of Local Self Government, to prepare plans for social justice and economic development.

(c) The 14th Finance Commission (FFC) has awarded a substantial grant of Rs 2,00,292.20 Crore. exclusively for Gram Panchayats(GPs) to be devolved over a period of five years(2015-2020). The guidelines for release and utilization of these grants stipulate that proper plans are to be prepared by GPs before incurring expenditure of the funds. These plans i.e. Gram Panchayats Development Plan (GPDP) have to be participatory Plans involving community particularly the Gram sabha in formulation of priorities and projects so as to ensure the mandated role of GPs for social justice and economic development . Ministry of Panchayati Raj (MoPR) has developed and shared with states the Model Guidelines for preparation of GPDP. All part IX states have prepared and issued their guidelines for GPDP.

(d) GPDP guidelines developed by MoPR provide for enhanced monitoring of the projects approved under GPDP at multiple levels starting from Gram Sabha to State through committees formed at each level comprising officers /functionaries of various line departments at respective level. However," Panchayat" being state subject, it is up to state to put in place suitable monitoring mechanism in state specific context.
